

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O. A. NO/350/00266

OF 2017

1. Smt. Asha Devi wife of Late Kashi Nath Show, by profession housewife, aged about 57 years.
2. Shri Hare Ram Sah son of late Kashi Kanta Show aged about 35 years, by profession unemployed both residing at Vill. & P.O. Pirauta, P.S. Ara Muffasil, Dist. Bhojpur, Bihar, Pin:- 802312.

...Applicants

-Versus-

1. Union of India, service through the General Manager, Eastern Railway, Fairlie Place, Kolkata - 700001.
2. The Divisional Railway Manager, Eastern Railway, Asansol Division, Asansol, Dist. Burdwan, Pin - 713301, West Bengal.
3. The Sr. Divisional Mechanical Engineer (C&W), Eastern Railway, Asansol Division, Asansol, Dist. Burdwan, Pin - 713301, West Bengal.

...Respondents



No. O.A. 350/00266/2017

Date of order: 5.6.2018

Present : Hon'ble Mr. A.K. Patnaik, Judicial Member

For the Applicant : Mr. J.R. Das, Counsel

For the Respondents : Mr. S.K. Das, Counsel

O R D E R (Oral)

A.K. Patnaik, Judicial Member:

Heard Mr. J.R. Das, Ld. Counsel for the applicant and Mr. S.K. Das, Ld. Counsel for the official respondents.

2. Mr. J.R. Das, Ld. Counsel for the applicants pray liberty of this Tribunal to make comprehensive representation addressed to respondent No. 2, within a period of 2 weeks from the date of receipt of a copy of this order and prayed that a specific time frame may be fixed for consideration of the said representation.

3. Accordingly, this O.A. stands disposed of by granting liberty to the applicant to make comprehensive representation addressed to the respondent No. 2 within a period of 2 weeks from the date of receipt of a copy of this order and if such representation is received within a period of 2 weeks from the date of receipt of a copy of this order then the concerned respondent No. 2 is hereby directed to consider the same in accordance with the rules and regulations in force besides taking into consideration the points to be raised in the representation within a period of 6 weeks from the date of receipt of such representation.

4. Hence, without entering into the merits of the case, I dispose of this case by directing the respondent No. 2 to consider the representation of the applicant as per the existing rules and regulations, if it is filed within a period of two weeks from the date of receipt of a copy of this order. After such consideration, if the applicant's grievance is found to be genuine then expeditious steps may be taken by the authorities preferably within a further period of 6 weeks from the date of such consideration for providing a job to the applicant.

Ad

5. With the aforesaid observation, the O.A. stands disposed of.
6. As prayed for by Mr. J.R. Das, Ld. Counsel, a copy of this order be handed over to Ld. Counsel for the applicant and the applicant is directed to annex copy of this order along with his representation.

(A.K. Patnaik)
Judicial Member

SP

